

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

1. **Dr. Pramod Deo, Chairperson**
2. **Shri S.Jayaraman, Member**
3. **Shri V.S.Verma, Member**

**I.A.No. 26/2008 in
Petition No.118/2009**

In the matter of

Approval of incentive based on availability of transmission system of Southern Region for the year 2008-09.

And in the matter of

Power Grid Corporation of India Limited, Gurgaon

..Petitioner

Vs

1. Karnataka Power Transmission Corporation Ltd., Bangalore
2. Transmission Corporation of Andhra Pradesh Ltd., Hyderabad
3. Kerala State Electricity Board, Thiruvananthapuram
4. Tamil Nadu Electricity Board, Chennai
5. Electricity Deptt., Govt. of Pondicherry, Pondicherry
6. Electricity Department, Govt. of Goa, Panaji

The following were present:

1. Shri U.K.Tyagi, PGCIL
2. Shri M.M.Mondal, PGCIL
3. Shri Rakesh Prasad, PGCIL

**ORDER
(DATE OF HEARING:16.7.2009)**

Through this petition, the petitioner seeks approval for incentive based on availability of the transmission system of Southern Region for the year 2008-09 in terms of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004, as amended from time to time. The petitioner has claimed incentive for the year 2008-09 as per the following details:

S. No.	Transmission System Elements	Pro-rata equity (Rs. in lakh)	Availability in %	Incentive (%)	Incentive claimed (Rs. in lakh)
1.	Intra-regional AC transmission system AC transmission system of Southern Region	139161.39	99.54	1.54	2143.09
2.	Intra-Regional HVDC System HVDC Talcher-Kolar Transmission System	53117.78	99.23	4.23	2246.88
3.	Inter-Regional AC System Ramagundam-Chandrapur (Bhadrawati) Stage I and II (SR-WR) Jeypore-Gazuwaka Ckt. I and II (SR-ER)	1211.75 5475.77	99.80 99.94	1.08 1.94	21.81 106.23
4.	Inter-regional HVDC System Bhadrawati back-to-back I and II (SR-WR) Gazuwaka back-to-back (SR-ER)	3958.57 15150.10	99.12 99.63	4.12 4.63	163.09 701.45
5.	Bilateral KSEB Transmission System Kayamkulam Transmission System	1776.39	99.71	1.71	30.38
	Total	219851.74			5412.93

I. A. No.26/2008

2. This interlocutory application has been filed for an ad interim order to permit the petitioner to realize incentive based on availability of transmission system as claimed in the main petition.

3. I.A. heard after notice to the respondents. None was present.

4. We direct that the petitioner, as an interim measure, shall be paid 90% of the incentive claimed in the main petition. The provisional incentive payable in respect of Kayamkulam Transmission System shall be claimed from KSEB. As regards the other transmission assets, the provisional incentive shall be shared by the beneficiaries in Southern Region in the same ratio as of the transmission charges for the year 2008-09.

5. With this order, I.A .stands disposed of. The main petition shall be listed for hearing after finalization of tariff of the transmission assets commissioned during 2008-09.

sd/-
(V.S.VERMA)
MEMBER

New Delhi dated the 17th July 2009

sd/-
(S.JAYARAMAN)
MEMBER

sd/-
(DR.PRAMOD DEO)
CHAIRPERSON